

(xvi) G.O. Ms. No. 2126 published in Tamil Nadu Government Gazette dated the 24th November, 1976.

(xvii) G.O. Ms. No. 2235 published in Tamil Nadu Government Gazette dated the 15th December, 1976.

(xviii) G.O. Ms. No. 2335 published in Tamil Nadu Government Gazette dated the 29th December, 1976.

(xix) G.O. Ms. No. 2355 published in Tamil Nadu Government Gazette dated the 5th January, 1977.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [*Placed in Library. See No. LT-170/77.*]

MR. SPEAKER: Item No. 4. Shri Bahuguna.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): With your permission, Sir...

AN HON. MEMBER: Where is the permission?

(Interruptions)

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD.,
CALCUTTA FOR 1975-76

SHRI SIKANDAR BAKHT: On behalf of Shri H.N. Bahuguna, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta for the year 1975-76.

(2) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-171/77.*]

MR. SPEAKER: Normally, the Ministers write to me when they are not here. That is the normal practice. I hope, it will not happen next time.

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976, TAMIL NADU URBAN LAND (CEILING AND REGULATION) ACT, 1976, TAMIL NADU SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, TAMIL NADU REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ACT, 1977 AND NOTIFICATIONS UNDER TAMIL NADU URBAN LAND TAX ACT, 1966 AND STATEMENTS

SHRI SIKANDAR BAKHT: I beg to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:

(i) The Urban Land (Ceiling and Regulation) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 33 in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.

(ii) G.S.R. 34 published in Gazette of India dated the 1st January, 1977 containing corrigendum to Notification No. G.S.R. 1261 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) S.O. 38 published in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.